

**GOVERNMENT OF INDIA  
SHIPPING  
LOK SABHA**

UNSTARRED QUESTION NO:4739  
ANSWERED ON:23.04.2003  
INLAND VESSEL BUILDING SUBSIDY SCHEME  
RAMSHETH THAKUR

**Will the Minister of SHIPPING be pleased to state:**

- (a) whether the Government have introduced Inland Vessel Building Subsidy Scheme recently;
- (b) if so, the details thereof;
- (c) the details of the proposals received and cleared for subsidy alongwith the amount provided by the Government in each case;
- (d) the extent to which private sector has availed this scheme;
- (e) whether this scheme has not been proved to be successful; and
- (f) if so, the steps proposed to be taken by the Government to improve inland transport through a more attractive scheme?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF SHIPPING (SHRI DILIPKUMAR MANSUKHLAL GANDHI)

(a) Yes, Sir.

(b) The salient features of the scheme are as follows:

- Subsidy payable would be 30% of ex-factory price of inland vessel.
- Vessel should be registered under Inland Vessels Act 1917. Dumb barges are also eligible for subsidy.
- Vessel should be constructed at an Indian Shipyard.
- The scheme is for vessels meant for operation in National Waterways, Sunderbans waterways or Indo-Bangladesh protocol routes.
- The scheme would be operated as a credit linked subsidy scheme under which a part of cost of construction would be met by financial institutions/banks.
- The Inland Waterways Authority of India will decide the priority of the cases.
- The scheme is effective from 1st April 02 and will remain in force for 5 years i.e. upto 31st March 07.

(c) and (d) IWA has received 9 proposals (corresponding to construction of 25 vessels ) for disbursement of subsidy and have initiated the process of scrutinising these proposals as per the scheme. No amount has been disbursed so far.

(e) No, Sir.

(f) Does not arise.